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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

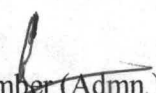
O.A.No.656 of 2010
Cuttack, this the 25th October, 2010

S.C.Sahoo Applicant
Versus
UOI & Ors. ... Respondents

CORAM
THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)

By filing Memo dated 25.10.2010, Learned Counsel for the Applicant seeks to withdraw this OA with liberty to file ^{a better} ~~better~~ constituted fresh Original Application. Having heard Mr. C.Patnaik, Learned Counsel appearing for the Applicant and Mr.S.K.Patra, Learned ASC appearing on notice for the Respondents this OA is dismissed as withdrawn with liberty to the Applicant to file fresh OA, if so advised.

Mr.Patra, Learned ASC appearing on notice for the Respondents undertakes to communicate copy of the order along with OA [to be handed over by the Registry] to the Respondent No.3 for his record.


Member (Admn.)